FORM 24
(DESIGNS ACT, 2000)

TO BE SUBMITTED FOR CLAIMING THE STATUS OF A SMALL ENTITY

(See rules 2 and 5)

1. Insert (in full) Name,
I/We............................................ Address and nationality

Hereby declare in respect of the Design Application No. ........../registered Design No. ......... that I/we am/ are a small entity in accordance with rule 2(ea) of the Design Rules, 2001 and submit the following document(s) as proof:


(ii) An affidavit deposed by the applicant or authorised signatory (on the basis of deponent’s own knowledge) in accordance with rule 42 of the Designs Rules, 2001 clearly stating that the deponent is a small entity as defined under rule ‘2(ea)’ of the Designs Rules, 2001 (in case of foreign entities).

I/We hereby declare that the information provided herein is correct to the best of my/our knowledge, information and belief and that I/we shall cease to avail any benefit as a small entity in the event of any change in my/our status as a small entity as defined in rule ‘2(ea)’ of the Designs Rules, 2001.

3. To be signed by the applicant(s)/registered proprietor(s)/authorised registered patent agent.

Dated this.......................day of......, 20...
Signature...........................................

4. Name of the natural person who has signed.

Name...........................................

5. Designation and official seal, if any, of the person who has signed.

Designation...........................................

To
The Controller of Designs,
The Patent Office,........